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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid, Shri Ghulam Nabi Azad.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4893/15/11)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): Madam, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2011-2012.

(Placed in Library, See No. LT 4894/15/11)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4895/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4896/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): Madam, on behalf of my colleague, Shri S.S. Palanimanickam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Import Bank of India, Mumbai, for the year 2010-2011, alongwith Accounts.

(ii) A copy of the Performance Report (Hindi and English versions) by the Government of the working of the Export Import Bank of India, Mumbai, for the year 2010-2011.

(Placed in Library, See No. LT 4897/15/11)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Dena Bank (Officers') Service (Amendment) Regulations, 2010 published in the Notification No. F. No. IR/696/2010 in Gazette of India dated the 6th April, 2011.

(Placed in Library, See No. LT 4898/15/11)

(ii) The Andhra Bank (Employees') Pension (Amendment) Regulations, 2009 published in the Notification No. 666/3/P/56 in weekly Gazette of India dated the 24th June, 2011.

(Placed in Library, See No. LT 4899/15/11)

(iii) The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 2009 published in the Notification No. PSB/PEN/AMEND/1/2010 in Gazette of India dated the 4th August, 2010.

(Placed in Library, See No. LT 4900/15/11)

(iv) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 2009 published in the Notification No. VB/PER/PA&PD/PENS/1386/2011 in Gazette of India dated the 8th June, 2011.

(Placed in Library, See No. LT 4901/15/11)

(v) The Canara Bank (Officers') Service (Amendment) Regulations, 2010 published in the Notification No. PWPM 9098 78 DK in weekly Gazette of India dated the 22nd April, 2011.

(Placed in Library, See No. LT 4902/15/11)

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (2) above.

(Placed in Library, See No. LT 4900/15/11)

(4) A copy of the Debts Recovery Appellate Tribunal (Procedure for Appointment as Chairperson of the Appellate Tribunal) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 224(E) in Gazette of India dated the 18th March, 2011 under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

(Placed in Library, See No. LT 4903/15/11)

(5) A copy of the Small Industries Development Bank of India General Amendment Regulations, 2011 (Hindi and English versions) published in the Notification No. F. No. 6677/CAD in Gazette of India dated the 25th February, 2011 under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.

(Placed in Library, See No. LT 4904/15/11)

(6) A copy of the Notification No. S.O. 1500(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 2011, together with an explanatory memorandum specifying M/s Inter Globe Aviation Limited (IndiGo) as "designated Indian carrier" for the purpose of the Central Sales Tax Act, 1956 issued under sub-section (5) of Section 5 of the said Act.

(Placed in Library, See No. LT 4905/15/11)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 567(E) published in Gazette of India dated 25th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 23/2011-CE dated 24th March, 2011.

(ii) G.S.R. 568(E) published in Gazette of India dated 25th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-CE dated 1st March, 2006.

(Placed in Library, See No. LT 4906/15/11)

(iii) G.S.R. 591(E) published in Gazette of India dated 29th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1st March, 2006.

(v) The Central Excise Third (Amendment) Rules, 2011 published in Notification No. G.S.R. 581(E) in Gazette of India dated 28th July, 2011, together with an explanatory memorandum.

(Placed in Library, See No. LT 4907/15/11)

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

(i) G.S.R. 571(E) published in Gazette of India dated 26th July, 2011, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Poly Vinyl Chloride Paste Resin, originating in, or exported from China PR, Japan, Korea RP, Malaysia, Russia, Taiwan and Thailand and imported into India at the specified rates for a period of five years from the date of imposition of provisional duty, *i.e.* 26th July, 2010.

(ii) G.S.R.582(E) published in Gazette of India dated 28th July, 2011, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of certain Rubber Chemicals, namely, MOR, PX13 and TDQ originating in, or exported from, European Union, People's Republic of China, Chinese Taipei and the United States of America for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(iii) G.S.R.602(E) published in Gazette of India dated 5th August, 2011, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Sodium Formaldehyde, Sulphoxylate, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(Placed in Library, See No. LT 4908/15/11)

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R.592(E) published in Gazette of India dated 29th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.

(ii) G.S.R. 593(E) published in Gazette of India dated 29th July, 2011, together with an explanatory memorandum prescribing preferential tariff for specified goods imported under the India-Japan Comprehensive Economic Partnership Agreement, subject to fulfillment of Rules of Origin.

(iii) G.S.R.596(E) published in Gazette of India dated 2nd August, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 16/2011-Cus., (N.T.) dated 1st March, 2011.

(Placed in Library, See No. LT 4909/15/11)

(10) A copy of the Notification No. G.S.R. 583(E) (Hindi and English versions) published in Gazette of India dated 28th July, 2011, together with an explanatory memorandum, appointing the 1st day of August, 2011, as the date on which the provisions of Section 57 of the Finance Act, 2011 shall come into force, issued under the said Act.

(Placed in Library, See No. LT 4910/15/11)

(11) A copy of the Notification No. G.S.R. 584(E) (Hindi and English versions) published in Gazette of India dated 28th July, 2011, together with an explanatory memorandum, appointing the 1st day of August, 2011, as the date on which the provisions of Section 76 of the Finance Act, 2011 shall come into force, issued under the said Act.

(Placed in Library, See No. LT 4911/15/11)

(12) A copy of the Notification No. G.S.R. 580(E) published in Gazette of India dated 28th July, 2011, together with an explanatory memorandum appointing the 1st day of August, 2011, as the date on which, the provisions of Section 62 of the Finance Act, 2011 shall come into force, issued under the said Act.

(Placed in Library, See No. LT 4912/15/11)

(13) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2011 together with Auditor's Report thereon:-

(i) Baroda Uttar Pradesh Gramin Bank, Raebareli

(Placed in Library, See No. LT 4913/15/11)

(ii) Gurgaon Gramin Bank, Gurgaon

(Placed in Library, See No. LT 4914/15/11)

(iii) Nainital Almora Kshetriya Gramin, Haldwani

(Placed in Library, See No. LT 4915/15/11)

(iv) Narmada Malwa Gramin Bank, Indore

(Placed in Library, See No. LT 4916/15/11)

(v) Shreyas Gramin Bank, Aligarh

(Placed in Library, See No. LT 4917/15/11)

(vi) Baroda Rajasthan Gramin Bank, Ajmer

(Placed in Library, See No. LT 4918/15/11)

(vii) Wainganga Krishna Gramin Bank, Solapur

(Placed in Library, See No. LT 4919/15/11)

(viii) Haryana Gramin Bank, Rohtak

(Placed in Library, See No. LT 4920/15/11)

(ix) Rajasthan Gramin Bank, Alwar

(Placed in Library, See No. LT 4921/15/11)

(x) Hadoti Kshetriya Gramin Bank, Kota

(Placed in Library, See No. LT 4922/15/11)

(xi) Neelachal Gramya Bank, Bhubaneswar

(Placed in Library, See No. LT 4923/15/11)

- (xii) Aryavart Gramin Bank, Lucknow
(Placed in Library, See No. LT 4924/15/11)
- (xiii) Baroda Gujarat Gramin Bank, Bharuch
(Placed in Library, See No. LT 4925/15/11)
- (xiv) Pragathi Gramin Bank, Bellary
(Placed in Library, See No. LT 4926/15/11)
- (xv) Nagaland Gramin Bank, Kohima
(Placed in Library, See No. LT 4927/15/11)
- (xvi) Himachal Gramin Bank, Mandi
(Placed in Library, See No. LT 4928/15/11)
- (xvii) Andhra Pragathi Grameena Bank, Kadapa
(Placed in Library, See No. LT 4929/15/11)
- (xviii) Deccan Grameena Bank, Hyderabad
(Placed in Library, See No. LT 4930/15/11)
- (xix) Saptagiri Grameena Bank, Chittoor
(Placed in Library, See No. LT 4931/15/11)
- (xx) Prathama Bank, Moradabad
(Placed in Library, See No. LT 4932/15/11)
- (xxi) Surguja Kshetriya Gramin Bank, Surguja
(Placed in Library, See No. LT 4933/15/11)
- (xxii) Uttar Bihar Gramin Bank, Muzaffarpur
(Placed in Library, See No. LT 4934/15/11)
- (xxiii) Allahabad UP Gramin Bank, Banda
(Placed in Library, See No. LT 4935/15/11)
- (xxiv) Cauvery Kalpatharu Grameena Bank, Mysore
(Placed in Library, See No. LT 4936/15/11)
- (xxv) Satpura Narmada Kshetriya Gramin Bank, Chhindwara
(Placed in Library, See No. LT 4937/15/11)
- (xxvi) Jhabua Dhar Kshetriya Gramin Bank, Jhabua
(Placed in Library, See No. LT 4938/15/11)
- (xxvii) Kashi Gomti Samyut Gramin Bank, Varanasi
(Placed in Library, See No. LT 4939/15/11)

(14) A copy of the delay Statement (Hindi and English versions) showing reasons for delay in laying the Notification* No. G.S.R 932(E) dated 1st December, 2010.

(Placed in Library, See No. LT 4940/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

(i) The Bureau of Energy Efficiency (Manner and Intervals of Time for Conduct of Energy Audit) Regulations, 2010 published in Notification No. 02/11(6)/05-BEE in Gazette of India dated 28th April, 2010.

(Placed in Library, See No. LT 4941/15/11)

(ii) The Energy Conservation (Inspection) Rules, 2009 published in Notification No. G.S.R. 645(E) in Gazette of India dated 30th July, 2010.

(Placed in Library, See No. LT 4942/15/11)

(iii) The Bureau of Energy Efficiency (Certification Procedures for Energy Managers) Regulations, 2010 published in Notification No. 2/11(2)/07-BEE in Gazette of India dated 30th October, 2010.

(Placed in Library, See No. LT 4943/15/11)

*The said Notification was laid on the Table of Lok Sabha on 12th August, 2011.

(iv) The Bureau of Energy Efficiency (Qualifications for Accredited Energy Auditors and Maintenance of their List) Regulations, 2010 published in Notification No. 02/11(7)/09-BEE in Gazette of India dated 13th April, 2010.

(Placed in Library, See No. LT 4944/15/11)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2011 published in Notification No. G.S.R. 558(E) in Gazette of India dated

21st July, 2011.

(Placed in Library, See No. LT 4945/15/11)

(ii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 published in Notification No. L-7/145(160)/2008-CERC in Gazette of India dated 2nd May, 2011.

(Placed in Library, See No. LT 4946/15/11)

(iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2011 published in Notification No. L-7/145(160)/2008-CERC in Gazette of India dated 22nd June, 2011.

(Placed in Library, See No. LT 4947/15/11)

(iv) The Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters)(First Amendment) Regulations, 2011 published in Notification No. L-7/145(160)/2008-CERC in Gazette of India dated 30th March, 2011.

(Placed in Library, See No. LT 4948/15/11)
